ITEM NO.39 + 40 COURT NO.5 SECTION II

SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 6294/2023

(Arising out of impugned final judgment and order dated 27-04-2023 in CRLP No. 2995/2023 passed by the High Court For The State Of Telangana At Hyderabad)

SUNEETHA NAREDDY

Petitioner(s)

VERSUS

T. GANGI REDDY @ YERRA GANGI REDDY & ANR.

Respondent(s)

(FOR ADMISSION and IA No.100353/2023-EXEMPTION FROM FILING O.T. (IA No. 100353/2023 - EXEMPTION FROM FILING O.T.)

with

SLP (Crl.) No. 6912 of 2023 (FOR ADMISSION and IR and EXEMPTION FROM FILING c/c of the impugned Judgment and exemption from filing OT)

Date: 26-05-2023 These matters were called on for hearing today.

CORAM: HON'BLE MR. JUSTICE J.K. MAHESHWARI
HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA
(VACATION BENCH)

For Petitioner(s) Mr. Sidharth Luthra, Sr. Adv.

Mrs. Hemantika Wahi, Adv.

Ms. Jesal Wahi, AOR

Mr. Anmol Kheta, Adv.

Mr. Kumar Kashyap, Adv.

For Respondent(s) Mr. Aman Lekhi, Sr. Adv.

Mr. Dama Seshadri Naidu, Sr. Adv.

Mr. Sumanth Nookala, AOR

Mr. Ankit Seth, Adv.

Mr. Sai Vamsee, Adv.

Mr. Sanjay Jain, A.S.G.

Mr. Sanjay Kumar Tyagi, Adv.

Mr. Padmesh Mishra, Adv.

Mr. Arkaj Kumar, Adv.

Mr. Arvind Kumar Sharma, AOR

UPON hearing the counsel the Court made the following O R D E R

Re-list on 14.07.2023.

Till then, the direction issued in the impugned order dated 27.04.2023, "The Court of Principal Special Judge for CBI Cases, Hyderabad, is directed to enlarge the petitioner on bail on 01.07.2023, on his executing a personal bond for a sum of Rs. 1,00,000/-(Rupees One Lakh only) with two sureties for the like sum each to the satisfaction of the said Court" shall remain stayed.

(JAYANT KUMAR ARORA)
ASTT. REGISTRAR-cum-PS

(VIRENDER SINGH)
BRANCH OFFICER